

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 3584
TO BE ANSWERED ON APRIL 04, 2022**

MISAPPROPRIATION OF FUNDS UNDER PMAY

NO. 3584. SHRI VIVEK K. TANKHA:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether Government conducts timely audits of the funds provided under the Pradhan Mantri Awas Yojana (PMAY) to various States across the country, if so, the details of the funds used and construction done;
- (b) if not, how Government is monitoring the funds released under PMAY;
- (c) the steps taken by Government to alleviate corruption and malpractices and whether there is any grievance redressal mechanism present for registering complaints; and
- (d) whether Government is aware of the mass irregularity that has taken place in Nagar Parishad Shahpura Bhitoni, District Jabalpur, Madhya Pradesh under PMAY?

ANSWER

**THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS**

(SHRI KAUSHAL KISHORE)

(a) to (c): Yes, Sir. As per the statutory provisions, regular audits of the funds provided to various States/ Union Territories (UTs) across the country under the Pradhan Mantri Awas Yojana-Urban (PMAY-U) is undertaken. Based on the project proposals submitted by States/UTs, as on 21.03.2022, more than 115 lakh houses have been sanctioned under PMAY-U across the country, out of which more than 95 lakh have been grounded and more than 56 lakh have been completed/ delivered to the beneficiaries so far. So far, under PMAY-U, ₹1.89 lakh crore has been sanctioned as Central Assistance, of which ₹1.12 lakh crore has been released to States/UTs and an amount of ₹1.03 lakh crore has been utilised. The monitoring of funds released to States/UTs under PMAY-U is done through Public Finance Management System.

The PMAY-U scheme is being implemented through designated nodal agencies at State/UT level. Release of funds to the beneficiaries are done through DBT by States/UTs/ Urban Local Bodies (ULBs) on the basis of progress of construction which is monitored by Geo-tagging. As per the scheme guidelines, suitable grievance redressal system has been set up at both State and City level to address the grievances in implementing the Mission from various stakeholders. In addition, for proper selection of beneficiaries, scrutiny of beneficiary list is done at multiple levels in the States/UTs for approval. A centralised Public Grievance Redress and Monitoring System (CPGRAMS) is available to the citizens to lodge their grievances to the public authorities on any subject related to service delivery including PMAY-U. Further, Ministry of Housing and Urban Affairs (MoHUA) has also developed a Public Grievances Redress and Monitoring System for registering any form of complaints regarding implementation of PMAY-U scheme and its speedy disposal.

(d): Yes, Sir. As per information received from State Govt. of Madhya Pradesh, on the basis of complaint received, Hon'ble Lokayukt has registered an inquiry case in the matter and directed the Chief Municipal Officer (CMO), Shahpura, Jabalpur and Commissioner, Urban Administration and Development (UAD) Directorate, Govt. of Madhya Pradesh to conduct an inquiry regarding the matter. In compliance of the order of Hon'ble Lokayukt, an inquiry has been conducted by a three members committee headed by Joint Director, UAD, Jabalpur Division, Jabalpur. As per report of the above committee, 16 beneficiaries who were provided the benefit of PMAY-U were not in the list of beneficiaries approved by the District Collector, Jabalpur. Now, all the 16 beneficiaries have returned the grant amount to the Urban Local Body's (ULB) account. Irregularities were committed by the officers/ officials of ULB as they have provided the PMAY-U benefit to 16 beneficiaries who were not in the list of beneficiaries approved by District Collector. For these irregularities, 6 officers/ officials of ULB, Shahpura, Jabalpur have been found responsible by the inquiry committee.
